

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 11
CP(IB) No. 102/Chd/Hry/2020
Under Section 9 IBC, 2016**

In the matter of:-

Ashtech Industries Private Limited	Vs.	...Petitioner-Operational Creditor
RCC Infraventures Pvt. Limited		...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. TS Khaira, Advocate, Proxy Counsel for Mr. JS Bhatia, Advocate for the petitioner-operational creditor.

Mr. Karan Kaushal, Advocate for the respondent-corporate debtor.

Vakalatnama has been filed by learned counsel for the petitioner vide diary No.00143/4 dated 27.10.2022. The same is taken on record. Learned counsel for the respondent is also directed to file the Vakalatnama before the next date of hearing. It is jointly stated by learned counsel for the parties that some mediation talks are going on between the parties and most likely the matter is going to be resolved within one month.

In case the settlement is not finalized then, learned counsel for respondent is directed to file at least one week before the next date of hearing with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be also filed within one week, thereafter, with a copy in advance to the counsel opposite.

List on 03.02.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

December 6, 2022
VN